

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 9.10.2018

IA No.68/2018 in Petition No. 91/MP/2018

Subject : Application for seeking impleadment of PGCIL as a party to the petition.

Applicant : KSK Mahanadi Power Company Limited

Respondents : Southern Power Distribution Company of AP Limited and Another

IA No.72/2018 in Petition No. 91/MP/2018

Subject : Application for seeking adjudication of the issue relating to jurisdiction of the Commission to adjudicate the dispute between the Petitioner and respondent.

Applicants : Southern Power Distribution Company of AP Limited and Another

Respondent : KSK Mahanadi Power Company Limited

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Ashwin Ramanathan, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

Learned counsel for AP Discoms submitted that the issues involved in the present petition have been resolved by the parties. Learned counsel for KSK Mahanadi Power Company Ltd. (KSKMPCL) submitted that it has no information in this regard.

2. Learned counsel for AP Discoms further submitted that AP Discoms has filed an Interlocutory Application (IA) for seeking adjudication of the issue relating to the jurisdiction of the Commission to adjudicate the dispute between the Petitioner and the respondents. Learned counsel requested the Commission to issue notice on the IA.

3. Learned counsel for KSKMPCL submitted that KSKMPCL has filed an IA for impleadment of PGCIL as party to the petition and requested to issue notice on the IA.

4. After hearing the learned counsels for KSKMPCL and AP Discoms, the Commission directed to issue notices to the respondents on both the IAs.

5. The Commission directed the applicants to serve copies of the IAs on the respondents immediately, if not served already. The respondents were directed to file their replies, by 18.10.2018, with an advance copy to the applicants, who may file their rejoinders, if any, by 26.10.2018. The Commission directed that due date of filing the

replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

6. The IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**